

Promotion of vice principals of Kendriya Vidyalayas

1252. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Chairman Kendriya Vidyalayas Sangathan has ordered promotion and posting as Principals of those Vice-Principals of Kendriya Vidyalayas who are not on the panel of promotees; and

(b) if so, the details thereof and also the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b) The office of Chairman, Kendriya Vidyalaya Sangathan, has issued notes regarding the cases which are being processed.

Freedom in Financial Institutions to decide their course of action in corporate Affairs

1253. SHRIMATI VEENA VERMA: SHRI KAPIL VERMA: DR. RUDRA PRATAP SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has told the public financial institutions that they are free to decide their own line of action in the Corporate affairs in the interest of the share holders;

(b) if so, what are the guidelines in this respect; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Public financial institutions have substantial shareholdings in many public limited companies. They have

also their nominee directors in the Board of Directors of many assisted concerns. As shareholders, public financial institutions have to protect their interests, and accordingly, they have to take appropriate steps. Such decisions are required to be taken by public financial institutions themselves on merits of each case.

PGTs of Kendriya Vidyalayas

1254. SHRIMATI KAILASHPATI: SHRI ANAND PAKKASH GAUTAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Post Graduate Teachers of Kendriya Vidyalayas on being granted selection scale as per Government of India's pay scales announced on 12th August 1987 must have acquired academic qualification of the next higher post;

(b) whether it is also a fact that qualifications relating to the post of Vice-Principal and PGT are identical; and

(c) if so, the steps Government propose to take to remove this apparent anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) The qualifications relating to the post of Vice-Principal and PGT are the same, except the requirement of experience for a Post Graduate Teacher to be promoted as Vice-Principal. The post of Vice-Principal is a 100 per cent promotion post from the post of PGT.

(c) Does not arise.